

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(5)/LA-2012/ *conselaw/84-95*

Dated the 22 June, 2012

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

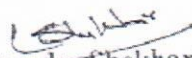
Sub: Gazette Notification of the Delhi Tax on Luxuries (Amendment) Act, 2012 (Delhi Act 08 of 2012)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

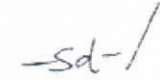

(Chander Shekhar)
Spl. Secretary (Law, Justice & L.A.)

No. F.14(5)/LA-2012/ *conselaw/84-95*

Dated the 22 June, 2012

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The Commissioner (Excise, Entt. & Luxury Tax), Govt. of NCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
8. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
9. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
10. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the Act on Department's website.
11. Guard file


(Chander Shekhar)
Spl. Secretary (Law, Justice & L.A.)

Bill No. 12 of 2012

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(5)/LA-2012/cons law/83

Dated 29th June, 2012

NOTIFICATION

No.F.14(5)/LA-2012/cons law/83 - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 19th June, 2012 and is hereby published for general information:-

**"THE DELHI TAX ON LUXURIES (AMENDMENT) ACT, 2012
(DELHI ACT 08 OF 2010)"**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 6th June, 2012) [19th June, 2012]

An Act to further amend the Delhi Tax on Luxuries Act, 1996

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Sixty third Year of the Republic of India as follows:

1. Short title, extent and commencement. - (1) This Act may be called Delhi Tax on Luxuries (Amendment) Act, 2012.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force on such date as the Government may by notification in the Official Gazette, appoint.

2. Amendment of section 2. - In the Delhi Tax on Luxuries Act, 1996 (hereinafter referred to as the "principal Act"), in section 2, -

(i) after clause (a), the following clause shall be inserted, namely:-

"(aa) "banquet hall" means any premises, garden or farm house, or any part thereof where accommodation or space is provided for marriage, reception or functions related therewith, seminar, convention, banquets, party, meeting, or exhibition-cum-sale and such



other hall as may be specified by the Commissioner, irrespective of the fact whether on regular or periodical or occasional basis;";

- (ii) for clause (b), the following clause shall be substituted, namely: -

"(b) "business" includes activity of providing any luxury and any other service in connection with, or incidental or ancillary thereto for monetary consideration;";

- (iii) for clause (c), the following clause shall be substituted, namely:-

"(c) "concessional rate" in relation to a luxury provided in a hotel, means a rate lower than the normal rate fixed for such luxury by the proprietor or lower than that fixed by any Government, authority or under law for the time being in force;";

- (iv) after clause (c), the following clauses shall be inserted, namely:-

"(ca) "customer" means an individual or group or company or corporate availing any luxury;

(eb) "establishment" means a banquet hall or a gymnasium/health club or a hotel or a spa where luxury is provided to a customer by way of business;";

- (v) after clause (f), the following clause shall be inserted, namely:-

"(fa) "gymnasium or health club" means a premises or hall or building or place equipped for gymnastics and other physical exercising equipment(s) for providing facilities and activities such as wellness, aerobics or body building or body sculpting etc;";

(vi) the clause (h) shall be omitted;

(vii) for clause (i), the following clause shall be substituted, namely:

"(i) 'luxury' means use of goods, services, property, facilities, etc. for enjoyment or comfort or pleasure or consumption by any customer extraordinary to the necessity of life, that is to say:-

(i) accommodation or space provided in a banquet hall which includes air cooling, air conditioning, chairs, tables, linen, utensils and vessels, shamiyana, tent, pavilion, electricity, water, fuel, interior or exterior decoration, music, orchestra, live telecast and the like;

(ii) services provided in a gymnasium or health club, which includes services of trainer or personal trainer, steam, sauna and the like;

(iii) accommodation and other services provided in a hotel, the rate or charges for which, including the charges for air cooling, air conditioning, radio, music, extra beds, television and the like, is seven hundred fifty rupees per room per day or more, whether such charges are received collectively or separately per room per day;

(iv) facilities or services provided in a spa which includes beauty treatment, manicure, pedicure, facial, laser treatment, massage shower, hydrotherapy, steam bath, saunas or cuisine, medispa and the like;"

(viii) after clause (i), the following clause shall be inserted, namely:-

"(1a) 'proprietor' means the owner of an establishment, jointly or severally, and includes partners, management, trust, company, firm or anybody who is for the time being in charge of the management of the establishment;"

- (ix) for clause (m), the following clause shall be substituted, namely:-

"(m) 'receipt' means the amount of monetary consideration received or receivable by a proprietor or by his agent for any luxury provided in the establishment;"

- (x) for clause (n), the following clause shall be substituted, namely:-

"(n) 'registered proprietor' means a proprietor registered under section 8 of this Act;"

- (xi) after clause (o), the following clause shall be inserted, namely:-

"(oa) 'spa' means a building or part of building or space where facilities or services for beauty treatment or manicure or pedicure or facials or laser treatment or massage or shower or hydrotherapy or steam bath or saunas or cuisine or medspa or the like is provided;"

- (xii) for clause (p), the following clause shall be substituted, namely:-

"(p) 'tax' means the tax levied or leviable on turnover of receipts of an establishment and payable under this Act including any penalty, interest, fine, composition money, sum forfeited or any other charge levied or leviable under this Act;"

- (xiii) for clause (q), the following clause shall be substituted, namely:-

"(q) 'tariff' means the charges levied or leviable by a proprietor for providing any luxury;"

- (xiv) for clause (r), the following clause shall be substituted, namely:-

"(r) *"turnover of receipts"* means the aggregate of amount of valuable consideration received or receivable by a proprietor in respect of any luxury."

3. Amendment of section 3. - In the principal Act, for section 3, the following shall be substituted, namely:

"3. *Incidence and levy of tax.* -(1) Subject to other provisions of this Act, every proprietor, -

- (a) registered under this Act; or
- (b) required to be registered under this Act;

shall be liable to pay tax on his turnover of receipts calculated in accordance with this Act, at the time and in the manner provided in this Act.



(2) There shall be levied a tax on the turnover of the receipts of a proprietor at a rate not exceeding fifteen percent to be notified by the Government from time to time and different rates may be notified for different class of luxuries:

Provided that, where the charges are levied otherwise than on daily basis or per room then the charges for determining the tax liability under this section shall be computed proportionately for a day and per room based on the total period of occupation of the accommodation for which the charge are made according to rules or practice of the hotel.

(3) In case, in addition to the charges for providing luxury, service charges are levied and appropriated by the proprietor and not paid to the staff, then, such charges shall be deemed to be part of the turnover of receipts for the purpose of levy of tax under this Act.

(4) In case luxury provided in a hotel to any person (not being an employee of the proprietor) is not charged at all, or is charged at a concessional rate,


nevertheless there shall be levied and collected the tax on such luxury, at the rate specified in sub-section (2), as if full charges for such luxury were paid to the proprietor.

(5) The tax shall not be levied and payable in respect of turnover of receipts for supply of food, drinks and goods such as cosmetics, medicines, nutritional supplements etc, on the sale of which the proprietor is liable to pay tax under the Delhi Value Added Tax Act, 2005.

(6) For the purposes of this Act, tax collected separately by the proprietor shall not be considered to be part of the receipt or the turnover of receipts of the proprietor."

4. Amendment of section 8. - In the principal Act, in section 8, sub-section (1) shall be renumbered as sub-section (7), the following sub-section shall be inserted as sub-section (1), namely :-

"(1) Every proprietor whose turnover of receipts for providing any luxury and charges incidental thereto, calculated from the commencement of any year first exceeds, within such year the threshold value as specified below, against the respective luxury, shall, from the very next day, be required to get himself registered under this Act:



S.No.	Luxury	Threshold Value (in rupees)
1.	Banquet Hall facilities	five lac
2.	Gymnasium/ Health Club	five lac
3.	Hotel accommodation with tariff Rs.750/- per day per room or more	nil
4.	Spa	five lacs

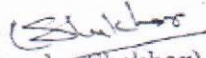
Provided that a proprietor, who is engaged in business of providing any luxury, other than that of accommodation in a hotel having tariff of rupees one thousand or

more per room per day, and whose turnover in the previous year or in the year of commencement of the Delhi Tax on Luxuries (Amendment) Act, 2012 before the date of commencement, exceeds the threshold values specified above shall be liable for registration from the date of commencement of the aforesaid Act.

5. Substitution of the word "hotel". – In the principal Act, for the words "hotel", "a hotel" and "hotels" wherever they occur, except in section 2, section 3 and sub-section (1) of section 8, the words "establishment", "an establishment" and "establishments" shall be substituted, respectively.

6. Substitution of the word "hotelier". – In the principal Act, for the word "hotelier", wherever it occurs, except in section 2, section 3 and sub-section (1) of section 8, the word "proprietor" shall be substituted.




(Chander Shekhar)

Special Secretary (Law, Justice & L.A.)